

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 261/MP/2024

Subject : Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.

Petitioner : Andhra Pradesh Southern Power Distribution Co. Ltd. (APSPDCL) and Anr.

Respondent : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vyom Chaturvedi, Advocate, APSPDCL
Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Respondent, KEIPL, requested an adjournment on account of the non-availability of the arguing counsel. The learned counsel further pointed out that KEIPL has also challenged the show-cause notice issued by the Commission, *vide* order dated 19.5.2025 in Petition No.306/MP/2022 before the APTEL in Appeal (DFR) No. 268/2026, wherein the APTEL, *vide* order dated 25.5.2026, has directed that no coercive steps be taken against KEIPL till the next date of hearing.

2. The learned counsel for the Petitioner did not oppose the aforesaid request for an adjournment but pointed out that KEIPL has already taken multiple adjournments in the matter. The learned counsel also requested that KEIPL be directed to provide a copy of the order(s) passed by the APTEL as referred to above and to clarify their relevance to the present proceedings. In response, the learned counsel for KEIPL, while agreeing to

provide a copy of the said order, submitted that the said proceedings pertain to the revocation of the very same inter-State trading licence of KEIPL.

3. Considering the request of the learned counsel for the Respondent, KEIPL, the Commission adjourned the matter.

4. The Petition will be listed for the hearing on **4.8.2026 at 2.30 P.M.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)